

(b) if so, the details of such incidents reported during the last three years and current year, year-wise and action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) According to information made available from the States, they do not keep a separate record of attacks on students and youth from North East. However, the details of cases of crime against people, including students, from North East registered by Delhi Police during the last three years and the current year (upto 15.07.2017) and action taken are as under:

Year	No. of cases reported	Present status					
		Pending Investigation	Pending Trial	Untraced	Cancelled	Acquittal	Conviction
2014	280	13	130	105	17	09	06
2015	295	38	95	146	08	06	02
2016	230	113	60	51	02	03	01
2017 (upto 15.07.2017)	91	91	00	00	00	00	00
TOTAL	896	255	285	302	27	18	09

Reconstitution of NDMA

2006. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether National Disaster Management Authority (NDMA) has been reconstituted, if so, the names of the members along with their profile;

(b) will the newly constituted NDMA be more effective than the earlier one, if so, how; and

(c) what were the circumstances that necessitated the lowering of the status of the members of NDMA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) No, Sir.

(b) Question does not arise.

(c) Report of the Task Force constituted by the Government of India to suggest amendment in the Disaster Management Act, 2005 indicated towards top-heavy structures

of NDMA. In order to bring functional linkage between Members, NDMA and other Central Ministries, Disaster management (Term of Office and Conditions of Service of Members of the National Authority and Payment of Allowances to Members of Advisory Committee) Rules, 2006, were amended to make the status of Members of NDMA equivalent to Secretary to the Government of India.

Agreement with NSCN (IM)

2007. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that an agreement was made between Government and NSCN (IM) of Nagaland in August, 2015;

(b) if so, the detailed framework of Government therein;

(c) whether the State Governments of the North-Eastern States were consulted before the agreement therefor;

(d) whether it is also a fact that the NSCN (IM) has demanded Greater Nagalim by including some areas of the States namely Assam, Manipur, Arunachal Pradesh thereof; and

(e) the proposal details with areas demanded by NSCN (IM) for Greater Nagalim?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (e) Yes. The Framework Agreement between the GoI and the NSCN (IM) was signed on August 03, 2015. Detailed agreement is being worked out. The matter is extremely sensitive. Sharing of the Framework Agreement, at this stage, may be prejudicial to the final settlement. Prior consultation, with the State Governments, on the Framework Agreement between GoI and NSCN (IM) was not required as it was a framework agreement which did not affect them. Integration of Naga areas is one of the issues raised by the NSCN (IM).

Rape victim Compensation Scheme

2008. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are uniform National plan/guidelines in place issued by the Central Government to all States regarding the allocation of compensation under the rape victim compensation scheme under Section 357-A of Criminal Procedure Code;

(b) if so, the details thereof; and

(c) if so, the steps being taken to ensure its effective implementation?